Central Administrative Tribnnal, Lucknow Bench, Lucknow CCP No. 90/2005 in O.A. No. 400/2005

this the 6th day of December, 2006

Hon'ble Shri A.K. Singh, Member (A) Hon'ble Shri M. Kanthaiah, Member (J)

Bipin Kumar Srivastava and 12 others

.. Petitioner

By Advocate: Shri R..S.Gupta

Versus

Shri R.Ganeshan , Director General (Post) Dak Bhawan , Parliament Street, New Delhi. ... Respondents

By Advocate: Shri K.K.Shukla for Dr. Neelam Shukla

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both the sides.

As per direction of the Tribunal in O.A. No.400/2005 dated 16.9.2005, Tribunal directed the respondents to consider the representation of the applicant and pass reasoned and speaking order within 2 months time from the date of receipt of copy of the order. Respondents counsel submit that the respondents have passed order dated 7.2.2006 in which he has given reasons for not entertaining the claim of the applicant made in his representation and as such they had not complied the order of this Tribunal.

- 2. The applicant counsel contended that reasons given in the compliance report is not at all legal and justified and as such this is not proper compliance of the order passed by this Tribunal.
- 3. From the above circumstances, the compliance report dated 20.9.2006 shows that order dated 7.2.2006 is a speaking order which is in compliance of the Direction passed by this Tribunal on 16.9.2005 and as such the respondents committing contempt does not arise. The contention

of the applicant that the order dated 7.2.2005 is not at all legal and justified, reasons for which he tas- liberty to file fresh application but there is no grounds for taking this matter for contempt. With the above direction, CCP is closed and notices are discharged.

Member (J) ?

111 C/2 OL. HLS/-

Member (A)